HIGH COURT OF JHARKHAND, RANCHI CIRCULAR

No. 01/2025/Admn.Misc.

Ranchi, Dated: 26/06/2025

In view of judgment dated 15.04.2025 passed by the Hon'ble Supreme Court of India in **Criminal Appeal No. 1927/2025 (Pinki Vs. State of Uttar Pradesh &Anr.)**, the Hon'ble Court has been pleased to direct that the trial of all child trafficking cases pending in different Courts in the State of Jharkhand be completed within a period of 6 (six) months from the date of issuance of this Circular.

This Circular shall come into effect immediately.

By order of the Court

Sd/-(Manoj Prasad)

Registrar General